

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

8. COMP. APPL. 105/2024

IN

C.P.(CAA)/12(MB)2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **15.04.2024**

NAME OF THE PARTIES: Metropolitan Stock Exchange of India Limited

Appearance:

For the Petitioner: Adv. Hemant Sethi a/w Adv. Tanya Sethi

SECTION 230-232 OF COMPANIES ACT, 2013

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

COMP. APPL. 105/2024

1. The above Application has been filed by Petitioner Company seeking early listing of the Company Scheme Applicant high on board on the ground that the NOC issued by SEBI is subject to condition that net worth certificate would be obtained before 15.06.2024. When the matter was listed on 27.02.2024 for final hearing, adjournment was granted on the request made by Income Tax Department to file the representation. One last and final opportunity was granted to Income Tax to file their representation.
2. Despite expiry of six weeks, no representation has been received from Income Tax Department. List this matter on **23.04.2024** for final hearing High on Board.
3. With the above directions, Company Application 105/2024 is **allowed and disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)